

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 129
Co.Appeal 126 of 2020

Order under Section 252(3)

IN THE MATTER OF:

Piyush Hasmukhbhai Kahar
(City smart Infrastructure Ltd)
V/s
ROC Gujarat

.....Applicant

.....Respondent

Order delivered on ..16/08/2021

Coram:


Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Appellant : None appeared
For the Respondent :

ORDER

None appeared on behalf of the Appellant. The record reveals that none appeared on behalf of the Appellant from the last two days of hearing. It appears that Appellant is not interested to proceed with the matter. Hence, this appeal is disposed of, for want of prosecution with liberty to revive.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

sapna